

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2019 along with IA Nos. 59/2019 & 61/2019

Subject : Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licence for breach of contractual obligations by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL as per contract/LOI.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : GMR Energy Trading Limited (GETL) and 4 Ors.

Petition No. 403/MP/2019 along with IA No. 10/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited with respect to a tender being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.

Petitioners : GMR Energy Trading Limited and Anr.

Respondent : Maharashtra State Electricity Distribution Company Limited

Date of Hearing : 16.11.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Hemant Sahai, Advocate, TPTCL
Shri Shreshth Sharma, Advocate, TPTCL
Shri Avdesh Mandloi, Advocate, TPTCL
Shri Lakshyajit Singh Bagdwal, Advocate, GETL and MPL
Shri Deepak Khurana, Advocate, DB Power
Shri Tejasv Anand, Advocate, DB Power
Shri Anand K. Ganesan, Advocate, Sai Wardha Power
Shri Ashwin Ramanathan, Advocate, Sai Wardha Power
Shri Dinesh H. Agarwal, MSEDCL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, the learned proxy counsel appearing on behalf of the Respondent No. 1 and Respondent No. 3 in Petition No. 83/MP/2019 and the Petitioner in Petition No. 403/MP/2019 prayed for an adjournment on the ground of non-availability of arguing counsel due to some personal difficulty.

3. The learned counsel for MSEDCL did not object to the aforesaid request for the adjournment and submitted that DB Power Limited has also filed a Petition before the Commission bearing No. 216/MP/2021, which is similar to the subject matter of Petition No. 403/MP/2019 and, therefore, all the three matters may be taken up together.

4. The learned counsel for the Respondent No.5, Sai Wardha Power Generation Limited in Petition No. 83/MP/2019 submitted that earlier a resolution process was underway in respect of the Respondent company, which has now been completed. The learned counsel submitted that though no relief has been sought against the Respondent, the Respondent may be permitted to place on record certain factual submissions by way of an affidavit.

5. Considering the request of the learned proxy counsel for the Respondent No. 1 and Respondent No. 3 in Petition No. 83/MP/2019 and the Petitioner in Petition No. 403/MP/20219, the Commission adjourned the matters. The Commission further directed the Respondent, Sai Wardha Power Generation Limited to file its affidavit, if any, by 30.11.2021, with copy to the Petitioner, who may file its response thereon, if any, on or before 13.12.2021.

6. The Petition No. 83/MP/2019 and Petition No. 403/MP/2019 shall be listed for hearing along with Petition No. 216/MP/2021 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**